

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'A': NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.6007/DEL/2017
[Assessment Year: 2014-15]**

Ashish Malla, A-81, Sector-36, Noida (U.P.) 201301	The ACIT, Circle-I, Noida (U.P.)
PAN-ALJPM8777E	
Assessee	Revenue

Assessee by	Sh. Aashish Malla, Assessee in person
Revenue by	Sh. Satpal Gulati, CIT-DR

Date of Hearing	12.10.2021
Date of Pronouncement	12.10.2021

ORDER

PER KUL BHARAT, JM

This appeal filed by the assessee is directed against the order dated 30.06.2017 of the learned CIT(A)-I, New Delhi, relating to Assessment Year 2014-15.

2. The learned counsel for the assessee, vide its letter dated 17.09.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year

under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order was pronounced in the open court on 12th October, 2021.

Sd/-

**[G.S. PANNU]
PRESIDENT**

Delhi; Dated: 12/10/2021.

Shekhar

Sd/-

**[KUL BHARAT]
JUDICIAL MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi